GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA UNSTARRED QUESTION NO.180 ANSWERED ON 02ND FEBRUARY, 2023

VEHICLE LOCATION TRACKING DEVICE

180. SHRI UDAY PRATAP SINGH:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सडक परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government has set any timeline to install Vehicle Location Tracking Device and Emergency Button in public service vehicles and if so, the details thereof;
- (b) whether the targets and objectives have been achieved in this regard and if so, the details thereof, State-wise;
- (c) whether it is a fact that some instances of non-compliance of directives/rules under AIS-140 by some States have been reported and some States have been prescribing their own eligibility criteria in this regard and if so, the steps taken/to be taken by the Government in this regard:
- (d) whether the Government has received any complaints from Government/Non-Government Organisations regarding implementation of the said scheme and if so, the reaction of the Government thereto; and
- (e) the other steps taken by the Government for effective and transparent implementation of the scheme?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) The Government through Notifications vide GSR 1095 (E) dated 28 November, 2016 and SO 5454(E) dated 25th October, 2018 made it mandatory for new vehicles registered on and after 1st January 2019 to be

fitted with Vehicle Location Tracking Device and one or more emergency panic buttons in public service vehicle as in Rule 125H of the Central Motor Vehicle Rules, 1989. Further for such old vehicles registered upto 31st December, 2018, the concerned State or Union Territory Governments have to notify the date for compliance of requirements.

(b), (c) and (e) It was felt necessary to support the States under Nirbhaya Framework to set up the Monitoring Centres at the earliest so as to effectively implement the Vehicle Tracking System and ensure safe commute to the women and children in public passenger transport vehicles. MoRTH has formulated a scheme, namely "Development, Customization, Deployment and Management of State-wise vehicle tracking platform for Safety & Enforcement as per AIS 140 Specifications", in States / UTs under Nirbhaya Framework and detailed guidelines were issued on 15th January 2020. As on date funds have been disbursed to 30 States/UTs. States are also being provided with the technical support by the Project Monitoring Unit (PMU). As per the current status, five States/UTs have commissioned their monitoring centres as mentioned below –

- i. Himachal Pradesh
- ii. Bihar
- iii.Puducherry
- iv. West Bengal
- v. Sikkim
- (d) The Notification No. G.S.R. 1081 (E) dated 02.11.2018 was issued by this Ministry whereby it has been made mandatory that all goods vehicles with National Permit applying for public carriage license shall be fitted with a Vehicle Tracking System (VTS) device in compliance with Automotive Industry Standard (AIS)-140. The same was challenged vide Writ Petition (C) No. 5159 Of 2019 filed by Shri Piyus Agarwal versus Ministry of Road Transport and Highways before the Hon'ble High Court of Delhi at New Delhi and the Hon'ble High Court vide Order dated 15.07.2022 has dismissed the petition.
